(b) what is the amount of foreign commercial loans by public and private sector companies on these dates;

(c) what was the values of US Dollar in rupees as on January 10, 1980 and March 31, 1984 and to what extent payment liability as increased due to fall in the value of rupee;

(d) what is the position of rep;r schedule; and

(e) what is the amount requested per year for servicing of the total loan?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE); (a) The total External Debt o_n Government Accounts as on 31st March, 1980 and 31st March, 1984 was about Rs. 12,178 crores and Rs. 20,165 crores respectively,

(b) The outstanding amounts of foreign commercial lor.ns as on 31st March, 1980 and 31st March, 1984 were about Rs. 996 crores and 2.277 crores respectively,

(c) The US Dollar was equivalent to Rs. 7.94 and Rs. 10.75 as on 10th Jan. 1980 and 31st March, 1984 respectively. Changes in the exchange rates between the Dollar and the Rupee do not affect the foreign currency amount of repayment of debt denominated in Dollar since the debt is repaid in dollar. Moreover, the entire external debt is not repayable in US Dollar but in a mix of currencies.

(d) and (e) As per Budgetted extimates the amount of repayment of principal and payment of interest on Government loans during 1984-85 are. estimated at Rs. 591,45 crores and Rs 418,008 crores respectively.

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859. SHRI R. SAMBASIVA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Industrial Finance Corporation of India has recently decided to give financial assistance to medium and small scaie industrial units for modernisation oi of their plants; and

(fa) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY); (a) and (b) Industrial Finance Corporation of India (IFCI), alongwith «ther all India financial institutions, has been administering the 'SoffLoans Scheme' since 1976 for modernisation and rehabilitation of certain selected industries viz. Sugar, Jute, Cotton textiles, Cement and specified Engineering industries. The scheme has been modified with effect from 1-1-1984 so as to cover deserving units in all industries. The main features of the modified scheme known as 'Soft Loans Scheme for Modernisation' are concessional rate of interest on the Soft component of the loans sanctioned under the scheme, longer amortization schedules depending upon the earning capacity of the projects, reasonable promoters conand flexible tribution debt-equity ratio.

No other new scheme has been introauced by the IFCI to cater exclusively to the modernisation needs of medium and small scale industrial units.

Crash of Indian Air Force Plane in western sector

860. SHRI SURESH KALMADI: SHRI KISHOR MEHTA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that an Indian Air Force plane crashtd in the wesier_n sector on the 1st June, 1984;

(b) if so, what are the details there-Of;

(c) whether it is a fact that there is a rising trend of accidents involving Indian Air Force aircraft during the past four years; ana (d) whether the Air Marshal La Fontaine Committee Report on Flight Safety have been brought to the notice of IAF pilots?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) and (b) Yes Sir. An IAF aircraft on routine sortie crashed in the Western Sector on the 1st June, 1984. The Aircraft was destroyed. The pilot ejected safely.

(c) No Sir.

(d) Such aspects of the Report as relevant to, the pilots have been brought to their notice.

Accidents to Aircraft of the Indian Airlines and Air India

861. SHRI SURESH KALMADI: SHRI S. W. DHABE;

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what is the number of accidents to the aircraft of the Indian Airlines and the Air India during the last one year;

(b) whether Government have appointed or propose to appoint a Committee to look into the problem of pilots' training in the three Airlines of the country, in view of a large number of air accidents;

(c) if the Committee has been appointed, its constitution and terms of reference; and

whether Government would consider appointing an independent panel to select and monitor the performance of flying instructors and examiners in the Airlines?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) During the period 1-7-1983 to 30.6.1984, four accidents occurred to the aircraft belonging to Indian Airlines and one to the aircraft belonging to Air India.

to Questions

(b) A Committee was constituted in March, 1984 to study the organisational structure and administrative procedures of the Indian Airlines, Central Training Establishment- at Hyderabad.

(c) The composition of the Commit, tee was as follows:—

- (i) AVN C.K.S. Raje, Direc'or General of Civil Aviation . . , Chairman
- (ii) Gapt. P.N. Reddy, Director of Operations, Indian Airlines . . . Member
- (jii) Capt. S.C. Sharma, Air India
 (Examiner of Flying in the Office of the Director General of Civil Aviation) Member
- (iv) Shri V.K. Kalra, Director of Training and Licensing, Office of the Director General of Civil Aviation Coopted Member
- (vi) Shri J.N. Mukherjee, Examiner of Personnel, Office of the Director General of Civil Aviation New Delhi ..."

Terms of Reference of the Committee;

- (i) To study the organisational structure of the Central Training TTctpMieVirrxa*^ nt u,-U-oV,^c ond suggest changes, if any, to be made for improvement.
- (.1) To assess the quality and adequacy of the training equipment deployed in the institute.
- (iii) To evaluate training procedures and policies with particular reference to the training of Check Pilots, Instructors and Examiners.